

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P. No.97 of 2020**

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mrs. Vandana Singh, Advocate
For the Respondent :

03/25.06.2020 The present writ petition is taken up today through Video conferencing.

 Mrs. Vandana Singh, learned counsel for the petitioner, on instruction submits that after passing of the impugned order dated 22nd January, 2020, no further development has taken place in Title Suit Case No.02 of 2011 pending in the Court of Civil Judge (Junior Division), Bokaro.

 Issue notice to the respondent by registered post with A/D for which requisites etc. must be filed within one week.

 Put up this case under the appropriate heading after four weeks.

(Rajesh Shankar, J.)

Rohit